

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5216/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRMA No. 2/2023 passed by the High Court Of Judicature At Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 88915/2023 - APPLICATION FOR PERMISSION

IA No. 203148/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 83586/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 83587/2023 - EXEMPTION FROM FILING O.T.

IA No. 83585/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

W.P.(C) No. 499/2023 (X)

IA No. 84379/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 84381/2023 - EXEMPTION FROM FILING O.T.

IA No. 84370/2023 - STAY APPLICATION)

Date : 05-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Ms. Awstika Das, Adv.

For Respondent(s) Mr. KM Nataraj, A.S.G.
Ms. Ruchira Goel, AOR

Mr. Prateek Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

At the request of learned ASG, list on Friday

i.e. on 8th November, 2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)